

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'A' : NEW DELHI)
SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA Nos.1810, 1811 & 1812/Del./2020
(ASSESSMENT YEARS : 2012-13, 2013-14 & 2014-15)**

Akums Drugs & Pharmaceuticals Ltd., vs. DCIT, Circle 2 (1),
C/o Anil Jain DD & Co., New Delhi.
611, Surya Kiran Building,19, KG Marg,
New Delhi – 110 001.

(PAN : AAECA7090B)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Anil Jain, CA

REVENUE BY : Shri P. Praveen Sidharth, CIT DR

Date of Hearing : 22.11.2022

Date of Order : 22.11.2022

ORDER

PER BENCH :

These appeals by the assessee are directed against the order of the Id. CIT (Appeals)-I, New Delhi dated 11.09.2020 for the assessment years 2012-13, 2013-14 & 2014-15.

3. At the outset, in these cases, Id. Counsel of the assessee submitted that assessee seeks to withdraw the appeals. Id. DR did not have any objection to the same. Hence, we permit the withdrawal of the appeals.

4. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on this 22nd day of November, 2022 after the conclusion of the hearing.

**SD/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER**

**SD/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

Dated the 22nd day of November, 2022/TS

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)-I, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.